

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3249
TO BE ANSWERED ON 22nd MARCH 2017**

Appointment of Notary

†3249 SHRI NANA PATOLE:

SHRI R.GOPALAKRISHNAN:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government issues orders for appointment of advocates to practice as Notary in all the courts of the country;
- (b) if so, the details of number of Notary Advocates appointed during the last three years, State/Court-wise including Maharashtra;
- (c) whether the services of these Notary Advocates are for a specific period/years and their services are to be renewed after their term ends and if so, the details thereof;
- (d) the number of certificates of Notaries have been renewed during the last year and the current year, State/Court-wise;
- (e) the number of requests for seeking renewal of their certificates to practice as Notary that are pending with the Government for approval/renewal, Court-wise/State-wise; and
- (f) the criteria adopted by the Government to appoint notaries in the states?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

- (a) The Notaries Act, 1952 and the rules made thereunder do not provide for Court-wise vacancies and therefore, the department does not maintain the details of appointed notaries Court-wise. However, Rule 3 of the Notaries Act, 1952 empowers the Central Government to appoint advocates as Notary in any part of the Country.
- (b) State-wise number of notaries appointed during last three years may be seen at Annexure-1.
- (c) Section 5(1)(b) of the Notaries act, 1952 provides that the services of Notaries are valid for a period of five years only. Further, section 5(2) of the Act provides for renewal of Certificate of Practice for a period of five years at a time.
- (d) The State-wise number of Certificates of Notaries renewed during the last year and the current year may be seen at Annexure-2. Court-wise data is not maintained in view of point (a) above.
- (e) Approximately 530 requests for renewal of Notary Certificates are pending with Government. State-wise details may be seen at Annexure-3. Court-wise data is not maintained in view of point (a) above.
- (f) Rule 3 to Rule 8 of the Notaries Rules, 1956 governs the criteria for appointment of Notaries. The Central Government appoints Notaries in the States strictly in accordance with the provisions of these rules.

Annexure-1**Number of Notaries appointed by Central Government during the last three years**

State	2014	2015	2016
Andaman & Nicobar	-	-	-
Andhra Pradesh	80	-	-
Arunachal Pradesh	-	-	-
Assam	-	-	-
Bihar	-	-	-
Chandigarh	-	-	24
Chhattisgarh	-	-	-
Delhi	90	-	-
Dadra & Nagar Haveli	-	-	-
Daman & Diu	-	-	-
Goa	4	-	-
Gujarat	-	-	658
Himachal Pradesh	-	-	-
Haryana	-	-	203
Jharkhand	-	-	-
Jammu & Kashmir	-	-	-
Kerala	-	-	-
Karnataka	-	-	329
Lakshadweep	-	-	-
Meghalaya	-	-	-
Maharashtra	165	-	-
Manipur	-	-	-
Mizoram	-	-	-
Madhya Pradesh	-	-	-
Nagaland	-	-	-
Odisha	-	-	-
Punjab	-	-	170
Pondicherry	5	-	-
Rajasthan	-	-	600
Sikkim	-	-	-
Tamil Nadu	170	-	-
Tripura	-	-	-
Telangana	-	-	-
Uttar Pradesh	183	-	-
Uttarakhand	3	-	-
West Bengal	-	-	-

Annexure-2

Number of Notary Certificates Renewed during last year and current year

State	2016 & 2017
Andaman & Nicobar	-
Andhra Pradesh	54
Arunachal Pradesh	-
Assam	2
Bihar	13
Chandigarh	8
Chhattisgarh	-
Delhi	46
Dadra & Nagar Haveli	-
Daman & Diu	-
Goa	1
Gujarat	223
Himachal Pradesh	2
Haryana	165
Jharkhand	2
Jammu & Kashmir	-
Kerala	94
Karnataka	171
Lakshadweep	-
Meghalaya	-
Maharashtra	381
Manipur	-
Mizoram	-
Madhya Pradesh	16
Nagaland	-
Odisha	5
Punjab	128
Pondicherry	-
Rajasthan	76
Sikkim	-
Tamil Nadu	171
Tripura	2
Telangana	10
Uttar Pradesh	228
Uttarakhand	8
West Bengal	23
Total	1829

Annexure-3

Number of Notary Certificates Pending for Renewal

State	Number of Certificates pending for renewal
Andaman & Nicobar	-
Andhra Pradesh	21
Arunachal Pradesh	-
Assam	-
Bihar	1
Chandigarh	8
Chhattisgarh	2
Delhi	19
Dadra & Nagar Haveli	-
Daman & Diu	-
Goa	-
Gujarat	37
Himachal Pradesh	-
Haryana	54
Jharkhand	-
Jammu & Kashmir	-
Kerala	33
Karnataka	32
Lakshadweep	-
Meghalaya	-
Maharashtra	79
Manipur	-
Mizoram	-
Madhya Pradesh	2
Nagaland	-
Odisha	2
Punjab	53
Pondicherry	-
Rajasthan	22
Sikkim	-
Tamil Nadu	61
Tripura	1
Telangana	3
Uttar Pradesh	86
Uttarakhand	2
West Bengal	12
Total	530